

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE**

**RAJYA SABHA**

**QUESTION NO 21.12.2009**

**ANSWERED ON**

**. APPLICATION OF CENTRAL ACTS IN NAGALAND**

3475

Smt. Kanimozhi

Will the Minister of COALCOALLAW & JUSTICE be pleased to state :-

(a) whether Government is aware that a State Act called the Nagaland Ownership and Transfer of Land and its Resources Act, 1990 is in operation in Nagaland; and

(b) whether Government has identified the provisions in the Central Acts, Rules and Regulations that would not apply to Nagaland in regard to `land and its resources` as prescribed in article 371 - A (1)

(a) of the Constitution of India, in view of the said State Act?

**ANSWER**

MINISTER OF LAW AND JUSTICE

(DR. M. VEERAPPA MOILY)

(a) & (b) The information is being collected and will be laid on the Table of the House.